

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

IA NO. 364 OF 2016 IN DFR NO. 1574 OF 2016

Dated: 22nd August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T.Munikrishnaiah, Technical Member**

In the matter of :

New Usha Nagar Co-operative Housing Society Appellant (s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Amit Kapur and
Mr. Malcom Desai for R-2

ORDER

**IA NO. 364 OF 2016
*(Appl. for waiver of court fees)***

We have heard the arguments of the counsel for the appellant. We are informed that there are about 460 consumers in the cooperative society and we do not feel that payment of Rs. 1 lakh in equal share by all the members will be onerous to the members. Hence, in view of above, the application praying for waiver of court fee is rejected. The appellant is directed to pay the court fee within one week.

In case the appellant deposits the requisite court fee within one weeks' time from today, registry is directed to number the appeal.

**(T.Munikrishnaiah)
Technical Member
mk/kt**

**(Justice Ranjana P. Desai)
Chairperson**